**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 266/MP/2024**

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| Subject | : | Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024") seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station for the period from Commercial Operation Date i.e., 1.4.2024 to 31.3.2029. |
| Petitioner | : | NTPC Mining Limited |
| Respondent(s) | : | NBPDCL & Ors. |
| Date of hearing | : | **27.8.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V, Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Ms. Swapna Seshadri, Advocate, NML<br>Ms. Ritu Apurva, Advocate, NML<br>Ms. Pragya Pushkar, Advocate, NML<br>Shri Tabrez Malawat, Advocate, Bihar Discoms<br>Ms. Ankita Bafna, Advocate, Bihar Discoms<br>Shri Syed Hamza, Advocate, Bihar Discoms<br>Ms. Rupali Jain, Advocate, Bihar Discoms |

**Record of Proceedings**

The matter was called out for a hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the pleadings in the matter are completed and the Petition may be reserved for orders.

3. The learned counsel for the Respondents, advanced arguments at length with regard to delay in commencement of mining operations, the relaxation sought by the Petitioner, and additional charges claimed. In rebuttal, the learned counsel for the Petitioner made further submissions and sought a week's time to file a brief note of submissions.

4. The Commission, after hearing the learned counsels for the parties at length, permitted the parties to file their respective written note of arguments, if any, on or before **7.9.2026**, with copy to each other.

5. Subject to the above, the Petition is reserved for order.

**By order of the Commission**

***Sd/-***
**(T.D. Pant)**
**Joint Chief (Law)**